

ACT NO. VII OF 1898.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 28th March 1898.)

An Act to further amend the Petroleum Act, 1886.

WHEREAS it is expedient to further amend the Petroleum Act, 1886; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Petroleum Act, 1898; and

(2) It shall come into force at once.

Substitution of new definition of "petroleum" in section 3, Act XII, 1886.

2. In section 3 of the Petroleum Act, 1886, for clause (1) the following shall be substituted, namely:—

' (1) " petroleum " includes also—

- (a) the liquids commonly known by the names of rock oil, Rangoon oil, Burma oil, kerosine, paraffin oil, mineral oil, petroline, gasoline, benzol, benzoline and benzine;
- (b) any inflammable liquid which is made from petroleum, coal, schist, shale, peat or any other bituminous substance, or from any product of petroleum; and
- (c) any liquid or viscous mixture having in its composition any of the liquids aforesaid:

but it does not include any oil ordinarily used for lubricating purposes and having its flashing-point at or above two hundred degrees of Fahrenheit's thermometer.'

3. To

3. To section 4 of the said Act the following sub-sections shall be added, namely :—

“(3) The Governor General in Council may, by notification in the official Gazette, alter or add to the schedule to this Act by prescribing now or varied tests, and directions for preparing and using them; and all references in this Act to the schedule, when altered or added to, shall be construed as referring to the schedule as so altered or added to for the time being.

(4) The provisions of section 23 of the General Clauses Act, 1897, shall apply to notifications under sub-section (3) as if they were rules or orders required to be made after previous publication.”

Addition of
new sub-sec-
tions to sec-
tion 4,
Act XII,
1886.

X of 1897.